

टिप्पणी: (1) उपर्युक्त विनिर्दिष्ट आवधिकता अधिकतम अवधि है जिसमें लेखा-परीक्षा कराई जानी होती है। तथापि, कंपनी द्वारा लेखा-परीक्षा/समीक्षा कराई जाएगी, जब कभी स्थापना में बड़ा परिवर्तन, आशोधन, गत्यावरोध दूर करना, विस्तार आदि हो तथा प्रौद्योगिकी का प्रकार, स्वचालन का स्तर, संयंत्र की आयु, आसपास होने वाले परिवर्तन जैसे जनसांख्यिकी अस्पतालों का निर्माण, बड़े समूह स्थल आदि जिनमें जोखिम स्तर को बदलने की क्षमता हो या जोखिम को मापने की प्रतिक्रिया का प्रभाव हो या अन्य किसी लागू सांविधिक के अंतर्गत अपेक्षित अनुसार हो, जैसे तथ्यों पर भी विचार किया जाएगा।

(2) प्राकृतिक गैस पाइपलाइनों के लिए एकीकृत प्रबंधन विनियमों के अंतर्गत आवधिक तृतीय पक्ष लेखा-परीक्षा की अवधि टी4एस विनियमों और एकीकृत प्रबंधन विनियमों के अंतर्गत पहले किए गए तृतीय पक्ष लेखा-परीक्षा के अनुसार होगी ताकि पिछले टी4एस/एकीकृत प्रबंधन लेखा-परीक्षा में सूचित किसी गैस-अनुरूपता को कम करने की जांच और पुष्टि की जा सके तथा टी4एस विनियमों के प्रावधानों के अनुपालन पर प्राकृतिक गैस पाइपलाइन प्रणाली में नई कनेक्टिविटी/सुविधाओं के संबंध में भी विचार किया जा सके जो पिछले तृतीय पक्ष लेखा-परीक्षा के बाद हुए हों।

बोर्ड द्वारा समय-समय पर निर्णय लिया जाएगा।

के. राजेश्वर राव, विशेष कार्याधिकारी (आर)

[विज्ञापन—III/4/असा./188/17/15]

PETROLEUM AND NATURAL GAS REGULATORY BOARD

NOTIFICATION

New Delhi, the 17th April, 2015

F. No. PNGRB/M(I)/T4S/Confo/1/2009.—In exercise of the powers conferred by section 61 of the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006), the Petroleum and Natural Gas Regulatory Board hereby makes the following regulations, namely:-

1. Short title and commencement

(1) These regulations may be called the Petroleum and Natural Gas Regulatory Board (Third Party Conformity Assessment) Regulations, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions

(1) In these regulations, unless the context otherwise requires, -

(a) "Accreditation Body" means a body determined by the Board to assess the competence of Third Party Agencies (TPAs) for carrying out third party inspection or audit for conformity to the relevant regulation and recommend to the Board for their empanelment;

(b) "Act" means the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006);

(c) "Approved Agency" means a Third Party Agency duly approved by the Board on its own or based on recommendation by an Accreditation Body determined by the Board;

(d) "Assessment" means a planned and documented activity which may include examination and verification of the application, data, information or documents submitted by a Third Party Agency and office or site assessment performed to determine by investigation, examination or evaluation of objective evidence, the

adequacy of compliance with established criteria regarding requirements, procedures, instructions and other applicable documents and the effectiveness of implementation of such Third Party Agency;

- (e) “Inspector” means Inspector or auditor qualified as per specified competence criteria;
- (f) “Legal entity” means an entity which is legally registered as per laws of the country and which can be legally held responsible for its activities;
- (g) “Supervisor” means a technically competent person responsible for supervising qualified inspectors or auditors and for reviewing their work;
- (h) “Third Party Agency” means Type A inspection body as per ISO/IEC 17020.

(2) Words and expressions used and not defined in these regulations, but defined in the Act or in the rules or regulations made thereunder, shall have the meanings respectively assigned to them in the Act or in the rules or regulations, as the case may be.

3. Applicability

These regulations shall apply to –

- (a) hydrocarbons processing installations such as refinery, gas processing, LNG Re-gasification installations etc.;
- (b) pipeline such as natural gas, propane, butane etc. and the hydrocarbon products which remain in gaseous state at Normal Temperature and Pressure (NTP);
- (c) liquid petroleum product including LPG pipeline;
- (d) commercial as well as intermediate and balancing petroleum storage facilities, natural gas storage facilities and terminals including storage facilities at LNG Re-gasification terminals;
- (e) hydrocarbon gas bottling installations having receiving, storage and handling facilities including storage for LPG, propane and butane;
- (f) city or local natural gas distribution facilities;
- (g) dispensing stations and retail outlets;
- (h) transportation of petroleum products by road;
- (i) any other installation as may be notified by the Board from time to time.

4. Scope

Requirement of these regulations shall apply for third party conformity of various regulations as notified and amended by the Board from time to time including but not limited to the following–

- (a) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Regulations, 2008;
- (b) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Regulations, 2009;
- (c) the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010;
- (d) the Petroleum and Natural Gas Regulatory Board (Integrity Management System for Natural gas pipelines) Regulations, 2012;
- (e) the Petroleum and Natural Gas Regulatory Board (Integrity Management System for City or Local Natural Gas Distribution Networks) Regulations, 2013;

5. Intent

The intent of these regulations is to specify mechanism for assessment of conformity to various regulations by the entities through Approved Agencies or by the Board on its own including eligibility criteria and procedure for assessment of Third Party Agency for empanelment as Approved Agency.

6. Demonstration of compliance

6.(1) All entities shall demonstrate compliance to the relevant regulations notified by the Board through assessment of conformity of various activities at different stages through appropriate certification, monitoring, control and mitigation mechanism including Statutory Audits, Third Party Inspections etc by Approved Agencies at specified periodicity and through appropriate submissions to the Board. The Board may provide appropriate guidelines or check lists for assessing conformity of notified regulations related to various activities at different stages including but not limited to design of system or infrastructure, procurement of material or equipment, construction and commissioning, operation, emergency preparedness and response etc.

6.(2) (a) The entities shall undertake an internal audit for ensuring compliance to relevant regulations notified by the Board and seek the approval of their Board of Directors at least once a year.

(b) The entities shall arrange for an external third party inspection or audit from an Approved Agency for compliance of relevant regulations notified by the Board in accordance to frequency as per matrix provided at Appendix-1. The inspection or audit shall include verification of actions taken for addressing the non-conformities raised in the previous inspection or audit, if any. A copy of the report of inspection or audit carried out by approved agency shall be submitted by the entity after approval by its competent authority to the Board.

7. The entities shall designate authorized person for the purpose of compliance to these regulations and inform the Board.

8. In case any inspection or audit or any other means of conformity assessment reveals any non compliance of relevant regulations, the entity shall prepare a time based mitigation plan which is reviewed and agreed to by the Approved Agency and submit the same to the Board. The entity shall provide quarterly progress report on compliance of the audit observations.

9. The Board, at its discretion, may undertake an additional inspection or audit of any entity either directly or through an approved agency.

10. Eligibility criteria for Third Party Agencies seeking approval as Approved Agency and Procedure for Empanelment of Third Party Agencies are as specified in Schedule-1 and Schedule-2.

Schedule-1
(see regulation 10)

Eligibility Criteria for Third Party Agencies seeking approval as Approved Agency:**1-1 THE THIRD PARTY AGENCY (TPA)****1-1.1 Qualifications**

A Third Party Agency (TPA) shall meet the requirements of these Regulations, ISO/IEC 17020 including amendments and up gradation thereto and any other requirements or guidelines specified by the Board or Accreditation Body.

1-1.1.1 A TPA shall be a legal entity in India or a reputed International Inspecting body having an office in India.

1-1.1.2 The TPA shall ensure the competence of its inspectors/ supervisors for the scopes for which empanelment is sought. The TPA shall obtain appropriate credentials of inspectors/ supervisors. The Board may issue guidelines in this regard from time to time.

1-1.1.3 The TPA shall also have adequate financial capability to carry out inspection/ audit under regulations. The net worth of TPA shall be positive and there shall not be losses in any two consecutive financial years during last 3 years.

1-1.1.4 The TPA shall have an effective organization, monitoring and control mechanism that enables it to maintain the capability to perform its technical and safety inspection functions satisfactorily.

1-1.1.5 The TPA shall have documentation which describes its functions and the technical scope of activity for which it is competent.

1-1.1.6 The TPA shall have adequate experience of inspection/ audit but no less than 3 years in the field of Oil and Gas sector for which the TPA is seeking approval as an Approved Agency. However, Board may, at its discretion, consider a TPA as an entity which does not possess the requisite minimum experience in the field of Oil and Gas sector provided it has adequate qualified personnel having experience in Oil and Gas sector.

1-1.1.7 The TPA shall carry out inspection/audit through qualified Supervisors and Inspectors/auditors who meet the qualifications/ requirements under ISO/IEC 17020 and as defined herein.

1-1.2 Duties

A TPA shall perform the duties specified below:

1-1.2.1 Provide qualified Inspectors/auditors to audit the activities in accordance with the relevant Petroleum and Natural Gas Regulatory Board Regulations.

1-1.2.2 Employ Supervisors to check, monitor and review the performance of the Inspectors/auditors.

1-1.2.3 Assure proper execution of responsibilities. In particular, the TPA shall -

(a) establish and implement an internal programme which shall provide assurance that those of its employees holding the position of Supervisor and Inspector/auditor perform their work in accordance with the requirements of these Regulations. This programme shall be documented by written policies, procedures, or instructions and shall be covering inspections/audits required under relevant Petroleum and Natural Gas Regulatory Board Regulations. The programme shall provide for orientation and training of personnel performing such activities, as necessary, to ensure that suitable proficiency level is achieved and maintained;

(b) provide instructions in writing to Inspectors/auditors and their Supervisors, specifying their respective duties and responsibilities;

(c) provide instructions in writing to Inspectors/auditors to require them to contact their Supervisor whenever the Inspector/auditor is unable to judge conformity with relevant Petroleum and Natural Gas Regulatory Board Regulations and other relevant Statutory Rules relating to design, construction, commissioning, manufacturing procedure, operation, safety or quality control provision or its implementation. Instructions should be included as a reminder to the Inspector/auditor that he has the authority and the duty to assess and include in its report all issues involving non conformance with relevant Petroleum and Natural Gas Regulatory Board Regulations.

1-1.2.4 Ensure availability of Inspectors/auditors, Supervisors and Technical Manager with relevant competence for performing work under the provisions of relevant Petroleum and Natural Gas Regulatory Board Regulations, to ensure that the Technical Manager, Inspectors/auditors and Supervisors meet the required competence, experience and training requirements of 1-2.1,1-3.1 and 1-4.1 as appropriate. Documentation of the qualifications and experience shall be retained by the employer and shall be made available for review by the accreditation body or legal or statutory authorities upon request.

1-1.3 TPA System

1-1.3.1 A documented quality management system shall be established, implemented, and maintained by the TPA in accordance with the requirements of the ISO/IEC 17020 Standard including amendments and up gradation thereto and any other requirements/ guidelines specified by the Board or Accreditation Body. The TPA shall identify the activities to

which the laid down system applies and shall provide for the planning, control and accomplishment of activities affecting the quality of the organization's implementation of duties and activities as described in the applicable parts of these Regulations.

1-1.3.2 The TPA System shall, at a minimum, include the following parts:

(a) *Organization.* The TPA shall document the organizational structure, functional responsibilities, levels of authority and lines of responsibilities for activities required for compliance with the requirements of the Standard ISO/IEC 17020 or any other relevant standards including amendments and upgradation thereto, for activities/processes required for conformity of relevant regulations and any other requirements/ guidelines specified by the Board or Accreditation Body.

(b) *Quality Management System Description.* The TPA shall describe the scope of the activities for which the Quality Management System applies. The TPA shall document the policies and describe the process for the implementation of the requirements of the applicable Standards and PNGRB Regulations/Guidelines/Check Lists etc.

(c) *Document Control.* The TPA shall describe the process for the review and revision of its documented System. Changes to the documented System shall be controlled and the process for review and approval of changes shall be specified. All changes to the System require review and acceptance by the Board or Accreditation Body before implementation. Further, the System shall be controlled to ensure appropriate distribution to and use at the location(s) where the prescribed activity is performed.

(d) *Training.* The System shall describe the process for the indoctrination and training of personnel.

(e) *Audits.* The System shall describe the process for the audits as required under 1-3.2.5 and 1-1.8(d).

(f) *Records.* The System shall describe the process for records management. The description shall include the requirements and the responsibilities for record identification, generation, distribution, and retention including mechanism for maintaining confidentiality.

1-1.4 Administrative Requirements

The TPA must -

(a) identify its Inspectors/auditors as employees or empanelled experts of the organization. The organization must demonstrate control over the Inspector's/auditor's activities;

(b) have on its regular rolls at least 5 Inspectors/auditors and one Supervisor with relevant experience of inspection/ audit for the scope applied for out of the areas as mentioned under regulation 3 above. The Supervisor /Inspector ratio shall be at least 1:5;

(c) identify any entity within its ownership structure that provides a service or product that may create a conflict of interest with its TPA work and put in place a documented and demonstrable mechanism to ensure that there is no conflict of interest in TPA work;

1-1.5 Structure of TPAs

The TPA must -

(a) be a legal entity in India ;

(b) provide the formal name of the TPA and under what legal authority it was formed ;

(c) identify the owner or owners of the organization and, additionally, any other owners within the chain of ownership up to, and including, the ultimate parent or owner.

1-1.6 Independence, Impartiality Integrity and Confidentiality

1-1.6.1 The TPAs shall meet requirements prescribed in the applicable standards like ISO 17020.

1.1.6.2 The TPAs shall be Type A inspection bodies as per ISO/IEC 17020.

1.1.6.3 The TPAs shall not have any commercial relationship with the entities other than third party conformity assessment.

1.1.6.4 The TPA shall ensure confidentiality of information obtained in the course of its inspection/audit/conformity assessment activities. Proprietary rights shall be protected.

1.1.6.5 The TPA shall ensure that all of its manpower including outsourced manpower responsible for carrying out inspection/ audit related tasks and/or having access to related data/information/document are not only aware of the requirements under this head but shall also ensure compliance of the same through an appropriate mechanism.

1-1.7 Organization and Management

The TPA shall -

(a) have the capability to perform its technical functions satisfactorily;

(b) define and document the responsibilities and reporting structure;

(c) have a technical manager, howsoever named, who has the overall responsibility for overseeing inspection/audit/conformity assessment activities in accordance with these regulations;

(d) perform annual review of performance of Supervisors and Inspectors/ auditors and update their records.

1-2 THE TECHNICAL MANAGER

1-2.1 Qualifications

1-2.1.1 The TPA shall have available one or more persons as technical managers who have overall responsibility to ensure that the conformance assessment activities are carried out in accordance with these Regulations, ISO/ IEC 17020 Standard and as per regulations. The Technical Manager shall be a permanent employee of the TPA.

1-2.1.2 The Technical Managers shall be technically competent, have thorough knowledge on regulations and have relevant experience in the Oil and Gas sector. Where the TPA has more than one technical manager, the specific responsibilities of each technical manager shall be defined and documented.

1-3 THE SUPERVISOR

1-3.1 Qualifications

1-3.1.1 The Supervisor shall be selected and designated as such by the TPA. In this regard, guidance may be taken from standards such as Part 5 of ASME QAI-1a (Qualifications for Authorized Inspection), ASME B31Q (Pipeline Personnel Qualification – ASME Code for pressure piping). A Supervisor shall also be qualified as an Inspector and shall have the additional qualifications specified below.

1-3.1.2 The Supervisor, subsequent to being qualified as an Inspector, shall have been engaged for at least 1 year in activities such as inspection or examination in the areas specified under Regulation 3 above for which he is responsible for supervision.

1-3.1.3 The Supervisor shall have knowledge of the requirements of the applicable PNGRB Regulations and any standards/codes mentioned therein.

1-3.2 Duties

The Supervisor shall perform the duties specified below:

1-3.2.1 The Supervisor shall maintain a record of field sites where Inspectors assigned to the Supervisor are performing inspection activities. The Supervisor shall record the date of visits when related to the assigned supervisory duties.

1-3.2.2 The Supervisor shall maintain a record of those Inspectors assigned and a description of their assignments.

1-3.2.3 The Supervisor shall assist in maintaining the competency of the Inspector to an acceptable level through periodic arrangement of panel discussions of work-related topics, written communications of unique problems and their solution, informal question and answer discussion sessions, and other means deemed suitable. The Supervisor shall maintain documentation of such activities.

1-3.2.4 The Supervisor shall be responsible for the technical performance of the Inspectors. Nonconforming activities reported to the Supervisor shall be informed to the TPA's Technical Managers.

1-3.2.5 The Supervisor shall audit and document the performance of each Inspector, which shall include at least one onsite witness in each year and at additional times as the need is felt by the Supervisor.

1-3.2.6 The audit required in 1-3.2.5 shall be documented in writing and shall contain comments regarding the status of each item audited.

1-3.2.7 The Supervisor shall confirm that corrective action has been verified by the Inspector to ensure compliance with the requirements of relevant ASME Code and relevant Petroleum and Natural Gas Regulatory Board Regulations.

1-4 THE INSPECTOR

1-4.1 Qualifications

An Inspector appointed and designated by the TPA shall be appropriately qualified for the scope/ area in which he is to carry out inspection activity. In this regard, guidance may be taken from standards such as Part 5 of ASME QAI-1a (Qualifications for Authorized Inspection), ASME B31Q (Pipeline Personnel Qualification – ASME Code for pressure piping) etc. Inspectors shall comply with the requirements of these Regulations. An applicant for designation as an Inspector shall have the characteristics defined below:

(a) Demonstrated ability to perform shop and field inspections and other inspection activities in accordance with relevant Petroleum and Natural Gas Regulatory Board Regulations to the satisfaction of the Organization employing him;

(b) Satisfactory degree of expertise, experience, and background knowledge for the inspection of pressure equipment and other critical facilities according to the complexity of the assignment and the type of plant being inspected;

(c) Knowledge of applicable standards referenced in the Petroleum and Natural Gas Regulatory Board Regulations particularly the relevant ASME Code, Addenda, etc.;

(d) Knowledge of Quality Control Systems, programs, shop and field procedures;

(e) Knowledge and ability to evaluate and monitor shop and field procedures and performance;

(f) Knowledge of the requirements for maintenance and retention of records;

(g) Knowledge on Safety system of Oil and Gas Industries.

SCHEDULE-2
(see regulation 10)

The details submitted for empanelment of TPAs are for use within the administrative requirements of the Petroleum and Natural Gas Regulatory Board for approval of TPAs.

2-1 REQUIRED ACCREDITATION TO PROVIDE QUALIFIED INSPECTION SERVICES

TPAs shall be accredited by the Accreditation Body, as per ISO/IEC 17020 or any other appropriate standard and/or any other mechanism as approved by the Board. The Board may also decide to assess and empanel TPAs on its own.

2-2 SCOPE OF APPROVAL

(a) The letter of empanelment issued by the Board shall state the scope of inspection/audit/conformity assessment for the sectors for which approval is granted. Approval may be issued by PNGRB initially for 1 year on condition that the TPA shall obtain accreditation under ISO/IEC 17020 or any other appropriate standard for the scope for which TPA has been approved. Further, the TPA gets accreditation under ISO/IEC 17020 or any other appropriate standard; the approval may be issued upto the period of accreditation. The Board may, at its discretion, limit or extend the scope of approval and/or period of empanelment of Approved Agency.

(b) Applicants for empanelment may apply for any or all of the areas as specified under Regulation 3 above.

2-3 APPLICATION FOR EMPANELMENT

A TPA desiring empanelment shall apply to the Accreditation Body/ Board in specified application forms issued by the Board and/or Accreditation Body which shall also include the following:

- i) Describing the basis for its qualification/ experience as a TPA and the scope of activities to be approved.
- ii) Financial Details such as Annual Turnover, Net worth etc. for the last 3 years.
- iii) Number of years of experience in the areas /scope of activities applied for out of the activities mentioned under Regulation 3 above along with the description of such experience upto last 10 years.
- iv) Details of inspection/audit experience to be provided in the Format 1 along with copies of Work Orders and Completion Certificates particularly for the last 3 years related to the scope applied for and duly stamped and certified by the authorized signatory.
- v) Details of Qualified Inspectors/auditors/supervisors/technical manager to be provided in Format 2 along with resumes of technical manager/ supervisors/ Qualified Inspectors/auditors who the TPA proposes to involve for carrying out the inspection/ audit under the scope applied for. For outsourced manpower proposed for inspection/ audit under the scope applied for, undertaking, letter of commitment and/ or contract relating to commitment clearly mentioning the period of engagement need also to be provided.
- vi) The applicant shall be required to give declaration in Format 3 with respect to correctness of information.

2-4 ASSESSMENT OF TPAs FOR EMPANELMENT

- (a) The Board either directly or through an Accreditation Body shall evaluate the applications received which may include presentation to the Board by the applicant.
- (b) The applicant shall provide a controlled copy of its documentation specified by the Board or by the Board approved Accreditation Body in compliance with ISO/IEC 17020 or any other appropriate standard and in accordance with other requirements such as 'All changes to the TPA Inspection/Conformity Assessment System shall be controlled'.

- (c) Applicants applying for fresh empanelment or renewal of empanelment may require an assessment at locations from where the applicant's management functions and inspection/conformity assessment activities are controlled, followed by site audit where actual inspection is being carried out by the applicant. The applicant shall specify the locations at which the Management System as per ISO/IEC 17020 or any other applicable standard will be fully demonstrated. The purpose of the assessment is to evaluate the Applicant's Quality Management System including its implementation as well as its competence to perform specific inspections/conformity assessment.
- (d) The extent of the assessment will be determined by the Board and/or by the Accreditation Body based on a review of the Applicant's intended scope of inspection/conformity assessment described in the application.
- (e) A TPA shall provide the Assessment Team access to its facilities, premises, personnel, documents and records necessary to assess conformance with ISO/IEC 17020 or any other appropriate standard including PNGRB Regulations.
- (f) The Accreditation Body shall submit its recommendation to the Board regarding TPA to provide inspection/conformity assessment services under PNGRB Regulations only after the adequacy of the documentation and the implementation of the Inspection/conformity assessment programme as well as competence/relevant experience has been satisfactorily demonstrated.

2-5 ISSUANCE OF APPROVAL

Upon completion of a successful assessment of the competence of the TPA for the scope of inspection/conformity assessment applied for, the Accreditation Body shall recommend the TPA to the Board along with the scope for which TPA has been successfully assessed and accredited. The Board shall examine in house assessment/ the recommendation of the Accreditation Body, seek a presentation from the applicant if required and shall on satisfaction grant empanelment as an Approved Agency by issuing letter of empanelment. The approved agency shall comply with the terms and conditions of letter of empanelment, requirements of ISO/IEC 17020 and/or of any other applicable Standards and/or of the Accreditation Body and the provisions of these Regulations.

2-6 RENEWAL OF APPROVAL

No later than 6 months prior to the date of expiration of the validity of the empanelment, the TPA shall apply to the Accreditation Body or to the Board directly in case no such body is specified by the Board for the renewal of their empanelment.

2-7 Levy of Fees

The Board shall levy a nonrefundable amount of Rs. 1, 00,000/- as fees from the TPA seeking empanelment and Rs. 25000/- for subsequent renewal of empanelment as Approved Agency provided the continuity of empanelment is maintained. The fee shall be received through Approved Agency or by the Board directly in case no such body is specified by the Board, in the form of demand draft in favour of Secretary, PNGRB payable at New Delhi.

FORMAT-1

Sector	Work order	Type/Scope of Inspection	Period of Carrying Out Inspection Work	Value of work order
City or Local Natural Gas Distribution Network	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Pipeline such as natural gas, propane, butane etc. and the hydrocarbons products which remain in gaseous state at NTP;	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Hydrocarbons processing installation (refinery, gas processing, LNG Re-gasification installations etc.);	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Commercial petroleum storage facilities, gas storage facilities and terminals including storage facilities at LNG Re-gasification terminals;	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Petroleum Product Pipeline	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Hydrocarbons gas bottling Installations having receiving, storage and handling facilities including storage for LPG, propane and butane;	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Dispensing stations and retail outlets;	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Transportation of petroleum products by road;	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5
Others (please specify)	1	1	1	1
	2	2	2	2
	:	:	:	:
	:	:	:	:
	5	5	5	5

Note: The applicant to provide

- 1) Experience for the areas/scope for which application has been made for empanelment as TPA; and
- 2) Copies of Work Orders and Completion Certificates during the last 3 years related to the scope applied for and duly stamped and certified by the authorized signatory

FORMAT-2

1	Name of the Third Party Inspection Agency					
2	Address (HO)					
	Address of office from where Inspection Services are provided/managed (if different from above)					
	Delhi/NCR Address, if any					
3	Contact Person/ Email/ Contact Numbers:					
4	Company Profile	(Attach Separate Sheet if required)				
5	Whether the TPIA has obtained the ISO 17020 certification under the scope for which empanelment is requested?	YES/No (if yes clearly mention the scope)				
6	Total No. of years of work experience as a technical inspection/audit agency					
7	Total No. of Existing Manpower associated with Inspection/ Audit related services					
Details of Man Power Qualified for Technical Audits						
No. of Technical Managers		No. of competent supervisors			No. of competent Inspectors	
On Regular Rolls		On Contract	On Regular Rolls	On Contract	On Regular Rolls	On Contract
8	Annual Turn Over(for Technical Inspection related work for the last three years)					
9	Net Worth (for the last three years)					

Note: The manpower engaged by TPA on contract basis should be based upon a binding agreement normally no less than a period of one year ensuring their availability for third party inspection services to be undertaken by the TPA.

FORMAT- 3

Undertaking

I, _____ authorized signatory of
M/s _____ hereby confirm that the information given above is true and correct. Any
wrong information /misrepresentation/ suppression of facts will make M/s _____ ineligible
for empanelment as an approved agency.

Place:

Date:

Signature of applicant

Name of applicant

Appendix-1
(see regulation 6 (2) (b))

S. No.	Name of Installation	Periodicity for T4S Audit (Years)	Periodicity for ERDMP Review and Certification (Years)	Periodicity for IMS Audit (Years)
1	Refinery	#	3	#
2	Gas Processing station	#	3	#
3	LNG Re-gasification Installation	#	3	#
4	Natural Gas Pipelines	3	5	3
5	Propane/ Butane Pipelines	#	5	#
6	Liquid Petroleum Product Pipelines	3	5	3
7	Petroleum Storage Facilities	#	5	#
8	Gas Storage Facilities and terminals including storage facilities at LNG Re-gasification terminals	#	5	#
9	Hydrocarbon gas bottling Installations having receiving, storage and handling facilities including storage for LPG, propane and butane;	#	5	#
10	City or Local Natural Gas Distribution Network	3	5	3
11	Dispensing Stations and retail outlets	#	5	#
12	Transportation of Petroleum Products by road	#	5	#
13	Any other installation as may be notified by the Board from time to time	#	#	#

Note: (1) The periodicity specified above is maximum period in which audit is to be carried out. However, the audit/review may be carried out by the entity whenever there is a major change, modification, debottlenecking, expansion etc in installation and also in consideration of factors like type of technology, levels of automation, age of plant, changes in the neighborhood such as demography, coming up of hospitals, places of large congregation etc having potential to alter risk level or have an impact to response measures to a risk or as may be required under any other applicable Statutes.

(2) The periodic third party audit under Integrity Management Regulations for natural gas pipelines shall be carried out with reference to third party audits carried out earlier under T4S Regulations and Integrity Management Regulations in order to examine and confirm the compliance of mitigation of any non-conformity reported in the previous T4S / Integrity Management Audits and to also look into compliance of provisions of T4S Regulations with respect to new connectivity/ facilities in the natural gas pipeline system which have come up subsequent to previous third party audits.

To be decided by the Board from time to time

K. RAJESWARA RAO, OSD(®)

[Advt.-III/4/Exty./188/17/15]

	लिए भंडारण शामिल हों;		
10	नगर या स्थानीय प्राकृतिक गैस वितरण नेटवर्क	3	5
11	वितरण स्टेशन और खुदरा बिक्री केन्द्र	3**	5
12	सड़क मार्ग द्वारा पेट्रोलियम उत्पादों का परिवहन	3***	5
13	अन्य कोई स्थापना, जिसे समय-समय पर बोर्ड द्वारा अधिसूचित किया गया हो।	#	#

बोर्ड द्वारा समय-समय पर निर्णय लिया जाएगा।

** कंपनी द्वारा स्व-प्रमाणन के आधार पर।

*** स्थापनाओं या संयंत्रों या डिपो या टर्मिनल या इसी प्रकार के अन्य स्थानों के टी4एस निरीक्षण सहित सत्यापित किए जाएंगे।”

(ख) खंड (2) के लिए नोट में, निम्नलिखित खंड प्रतिस्थापित किए जाएंगे, अर्थात्: -

“(2) आईएमएस दस्तावेजों के सत्यापन के लिए आवधिकता संबंधित विनियम विशिष्टियों के अनुसार होगी। तथापि, नगर या स्थानीय प्राकृतिक गैस वितरण (सीजीडी) नेटवर्क, प्राकृतिक गैस पाइपलाइन (एनजीपीएल) और पेट्रोलियम और पेट्रोलियम उत्पाद पाइपलाइन (पीपीपीएल) के लिए एकीकृत प्रबंधन विनियमों के तहत आवधिक तृतीय पक्ष लेखा परीक्षाएं टी4एस और आईएमएस दोनों विनियमों के संयुक्त कार्यक्षेत्र में टी4एस विनियमों के तहत तृतीय-पक्ष लेखा परीक्षाओं सहित की जा सकती हैं।

(3) आवधिक तृतीय-पक्ष लेखा परीक्षा में पिछले लेखा परीक्षा जैसे टी4एस / एकीकृत प्रबंधन लेखा परीक्षा या आंतरिक लेखा परीक्षा या इसी प्रकार की अन्य लेखा परीक्षाओं में सूचित की गई किसी भी गैर-अनुरूपता को कम करने के अनुपालन को भी शामिल किया जाएगा।”

वन्दना शर्मा, सचिव

[विज्ञापन-III/4/असा./260/2021-22]

पाद टिप्पणी : मूल विनियम एफ.सं. पीएनजीआरबी/एम/(आई)/टी4एस/कॉन्फो/1/2009, दिनांक 17.04.2015 द्वारा अधिसूचित किए गए थे।

PETROLEUM AND NATURAL GAS REGULATORY BOARD

NOTIFICATION

New Delhi, the 16th September, 2021

F. No. PNGRB/Tech/24-TPCA/(1)/2019 (P-354).— In exercise of the powers conferred by Section 61 of the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006), the Petroleum and Natural Gas Regulatory Board hereby makes the following regulations to amend the Petroleum and Natural Gas Regulatory Board (Third Party Conformity Assessment) Regulations, 2015, namely: -

1. Short title and commencement

- (1) These regulations may be called the Petroleum and Natural Gas Regulatory Board (Third Party Conformity Assessment) Amendment Regulations, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Petroleum and Natural Gas Regulatory Board (Third Party Conformity Assessment) Regulations, 2015, -

- (i) in regulation 4, in the para heading “Scope”, after the words beginning with “the Petroleum and Natural Gas...” and ending with “...Distribution Networks Regulations, 2013”, the following notified regulations shall be added, namely: -

- “(f) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum and Petroleum Products Pipelines) Regulations, 2016;
- (g) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Liquefied Natural Gas Facilities) Regulations, 2017;
- (h) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Regulations, 2018;
- (i) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for LPG Storage, Handling and Bottling Facilities) Regulations, 2019;
- (j) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum Installations) Regulations, 2020.”
- (ii) in regulation 6-
- (a) in sub-regulation (2), for clause (a), the following clause shall be substituted, namely: -
- “(a) The entities shall undertake an internal audit for ensuring compliance to relevant regulations notified by the Board at least once a year.”
- (iii) in Schedule-1, in Clause 1.4.1, after clause (g), the following clause shall be inserted, namely: -
- “(h) Minimum 5 years’ of working experience in operation and maintenance in the relevant area.”
- (iv) in Schedule-2, in paragraph 2.7, after the portion beginning with the words, “The Board...” and ending with the words “...at New Delhi”, the following shall be inserted, namely: -
- “Application as well as subsequent renewal fees (non-refundable) for empanelment of Third-Party Inspection Agency shall be as per the provision 3 of the Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Regulations, 2007 and its amendments from time to time.”
- (v) in Appendix-1-
- (a) for the table, the following table shall be substituted, namely: -

“

S. No.	Name of Installation	Periodicity for T4S Audit (Years)	Periodicity for ERDMP Review and Certification (Years)
1	Refinery	3	3
2	Gas Processing station	3	3
3	LNG Re-gasification Installation	3	3
4	Natural Gas Pipelines	3	5
5	Propane/ Butane Pipelines	3	5
6	Liquid Petroleum Product Pipelines	3	5
7	Petroleum Storage Facilities	3	5
8	Gas Storage Facilities and terminals including storage facilities at LNG Re-gasification terminals	3	5
9	Hydrocarbon gas bottling Installations having receiving, storage and handling facilities including storage for LPG, propane and butane;	3	5
10	City or Local Natural Gas Distribution	3	5

	Network		
11	Dispensing Stations and retail outlets	3**	5
12	Transportation of Petroleum Products by road	3***	5
13	Any other installation as may be notified by the Board from time to time	#	#

To be decided by the Board from time to time

**based on self-certification by the entity.

***to be verified along with the T4S inspection of installations or plants or depots or terminal or like other places.”

(b) in Note for clause (2), the following clauses shall be substituted, namely: -

“(2) The periodicity for verification of IMS documents shall be as specified in respective regulations. However, the periodic third-party audit under Integrity Management Regulations for City or Local Natural Gas Distribution (CGD) Networks, natural gas pipelines (NGPL) and Petroleum and Petroleum Products Pipelines (PPPL) may be undertaken alongwith the third-party audits under T4S Regulations with combined scope of both T4S and IMS regulations.

(3) The periodic third-party audit shall also cover the compliance of mitigation of any non-conformity reported in the previous audits such as T4S or Integrity Management Audits or internal audits or like other audits”.

VANDANA SHARMA, Secy.

[ADVT.-III/4/Exty./260/2021-22]

Foot Note : The Principal regulations were notified vide F.No. PNGRB/M/(I)/T4S/Confo/1/2009, dated 17.04.2015.